



CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building, 36 Janpath, New Delhi-110001

Phone: 23353503 FAX: 23753923

Petition No. 61/TL/2024

Dated: 26.4.2024

NOTICE UNDER CLAUSE (a) OF SUB-SECTION (5) OF SECTION 15 OF THE ELECTRICITY ACT, 2003

An application under Sections 14, 15 and 79 (1) (e) of the Electricity Act, 2003 (the Act) has been made by Halvad Transmission Limited, C-105, Anand Niketan, New Delhi-110021, to establish the "Transmission scheme for evacuation of additional 7 GW of RE Power from Khavda RE Park under Phase III Part A" on a Build, Own, Operate and Transfer basis (hereinafter referred to as "the project") consisting of the following elements:

S. No.	Name of the Transmission Element	Scheduled COD in months from Effective Date
1.	Establishment of 765 kV Halvad switching station with 765 kV, 2x330 MVAR bus reactors	24 months
2.	KPS2(GIS) - Halvad 765 kV D/c line	
3.	240 MVAR switchable line reactor on each ckt at both ends of KPS2- Halvad 765 kV D/c line.	
4.	2 nos. of 765 kV GIS line bays at KPS2 for termination of KPS2 - Halvad 765 kV D/c line	
5.	LILO of Lakadia - Ahmedabad 765 kV D/c line at Halvad	

Note: Developer of KPS2 shall provide space for implementation of 2 no. of 765 kV line bays along with switchable line reactors for termination of KPS2 (GIS) – Halvad 765 kV D/c line

2. The Central Transmission Utility of India Limited vide its letter dated 10.1.2024 has recommended for the grant of a transmission licence to the applicant to establish the proposed transmission system.

3. Based on the material available on record, the Commission vide order dated 24.4.2024 in Petition No. 61/TL/2024, has proposed to issue transmission licence to the applicant for establishment of the transmission scheme as noted in para 1 above.

4. A copy of the application, along with its annexures and enclosures, made by the applicant for the grant of an inter-State transmission licence to Halvad Transmission Limited before the Commission can be accessed at the website www.adanienergysolutions.com or inspected by any person in the Commission's office by following the laid down procedure.

5. Notice is hereby given in pursuance of clause (a) of sub-section (5) of Section 15 of the Act that suggestions or objections, if any, to the Commission's proposal to grant a transmission licence to the applicant, as aforesaid, be sent to the undersigned by **13.5.2024** at the above noted address. The suggestions or objections received after the specified date shall not be considered.

6. The application shall be taken up for the further hearing by the Commission on **22.5.2024**. Any person who files suggestions or objections may in his/her discretion attend the hearing, for which no TA/DA shall be paid by the Commission.

Sd/
(Harpreet Singh Pruthi)
Secretary